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Reg. No. രജി. നമ്പർ
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IN THE COURT OF THE SUB JUDGE, ALAPPUZHA

INSOLVENCY PETITION NO. 6 OF 2009

Petitioners:

1. Shammer, aged 34, s/o Khalid, Kottavalappil, House No. 10/748, Fort Kochi.
2. Bijumon, aged 31, s/o Mayeen, Thangal Purayidam, Zacharia ward, Alappuzha.

Counter Petitioner:

1. Muhammed Rafeek, s/o A. B. Muhammed Ismail, S. S. Palace, Palace Ward, Mullakkal Village.

To

Under Section 31 of the Insolvency Act 1955, notice is hereby given that the above mentioned counter petitioner has been adjudged insolvent on 23-2-2011 and that he should apply for discharge on or before 23-7-2011.

Creditors should prove their claims within 3 months from the date of publication of this notice in the Gazette, by delivering or sending by registered post to the Receiver an affidavit inform No.5 of the Kerala Insolvency Rules. They should also give the Receiver all necessary instructions and provide him with funds where necessary.

Alappuzha,
5-3-2011.

(Sd.)
Sub Judge.